

F. No. J-11016/1/2021-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 2nd July, 2021

ORDER

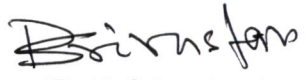
The President is pleased to engage **Shri Siddhant Kohli**, Advocate as Group 'A' Panel Counsel for conducting Central Government litigation before the Supreme Court of India, as mentioned below, for a period of three years with effect from the date of this order or until further orders, whichever is earlier:

SUPREME COURT OF INDIA
GROUP 'A' PANEL COUNSEL

NAME (Shri)	Contact details	Enrl. No.
Siddhant Kohli	6069/7, Santushti Apartments, Vasant Kunj, New Delhi-70 Mob: 9956524316 Email: kohli.siddhant@gmail.com	D/2272/2018

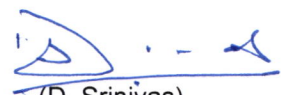
2. The terms & conditions of the engagement of aforesaid Advocate will be governed by this Department's OM No. 21(4)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in in the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.


(R. K. Srivastava)
Additional Legal Adviser

Copy to:-

1. OSD to ML&J/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General for India, PS to Solicitor General of India, PS to All Addl. Solicitors General.
3. The Registrar, Supreme Court of India, New Delhi.
4. The Incharge, Central Agency Section, Supreme Court Compound, New Delhi.
5. The Group 'A' panel counsel, as above.
6. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
7. One copy of this order is uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link 'List of empanelled Counsel' for the information of all concerned.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. Guard File/Judicial Section with 5 spare copies.


(D. Srinivas)
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